

purpose of advancing loans to the students for pursuing higher studies."

The motion was adopted.

SHRI CHITTA BASU : I introduce the Bill.

15.46½ hrs.

AGRICULTURAL WORKERS BILL*

[English]

SHRI CHITTA BASU (Barasat) : Sir, I beg to move for leave to introduce a Bill to provide for the welfare of agricultural workers and to regulate their employment and conditions of service and for matters connected therewith.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the welfare of agricultural workers and to regulate their employment and conditions of service and for matters connected therewith."

*The motion was adopted.***

SHRI CHITTA BASU (Barasat) : I introduce the Bill.

[Translation]

SHRI GULAM RASOOL KAR : I have a point of order. I have raised a point of order at that time also. I had opposed it but you did not allow me.

[English]

MR. CHAIRMAN : There is not point of order. Please do not waste the time. Your point has been taken care for. If you are on some other point, I can allow you; otherwise, I cannot allow you. That point has already been disposed of. Please take your seat. Now, Dr. Subbarami Reddy.

15.47 hrs.

COMPULSORY VOTING BILL*

[English]

DR. T. SUBBARAMI REDDY (Visakhapatnam) : Sir, I beg to move for leave to introduce a Bill to provide for compulsory voting by the electorate in the country and for matters connected therewith.

* Published in the Gazette of India, Extraordinary Part-II, Section-2, dated 20-12-96

** Introduced with recommendation of President.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for compulsory voting by the electorate in the country and for matters connected therewith."

The motion was adopted.

DR. T. SUBBARAMI REDDY : I introduce the Bill.

15.47½ hrs.

ABOLITION OF BEGGING BILL*

[English]

DR. T. SUBBARAMI REDDY (Visakhapatnam) : Sir, I beg to move for leave to introduce a Bill to provide for abolition of begging and for matters connected therewith or incidental thereto.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for abolition of begging and for matters connected therewith or incidental thereto."

The motion was adopted.

DR. T. SUBBARAMI REDDY : I introduce the Bill.

15.48 hrs.

NATIONAL CHILD WELFARE BOARD BILL

[English]

DR. T. SUBBARAMI REDDY (Visakhapatnam) : Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a National Welfare Board for welfare of children and for matters connected therewith.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of a National Welfare Board for welfare of children and for matters connected therewith."

The motion was adopted.

DR. T. SUBBARAMI REDDY : I introduce the Bill.

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